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By Circulation

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Review Application No. 332/00019/2015

In re.

Original Application No. 447 of 2008

This the 18.5.15 day of May, 2015

Hon'ble Ms. Jayati Chandra, Member -A

Hemraj Sharma, aged about 57 years, S/o late Sri Ram Padarath, Porter, under Station Superintendent, Northern Railway, Charbagh, Lucknow.

.....Applicant

By Advocate: Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Divisional Office, Lucknow.
3. The Senior Divisional Personnel officer, Hazratganj, Lucknow.

.....Respondents.

O R D E R

This Review Application has been preferred under Rule 17 of Central Administrative Tribunals (Procedure) Rules, 1987 praying for review of judgment and order dated 13.3.2015 passed in O.A. no. 447 of 2008.

2. The Review Application is considered under circulation rules as provided under Rule 17 of CAT (Procedure), Rules, 1987. The O.A. filed by the applicant was dismissed vide order under review. The operative portion of the order under review is as under:

..... Hence case is remanded to the respondents to hold disciplinary enquiry under the relevant rules. The applicant is directed to co-operate with the enquiry so initiated by the respondents within one month of receipt of copy of this order. The above exercise shall be completed within a period/s as laid down in the service rules. No order as to costs.

J. Chandra

3. We have gone through the order under review and have also looked into the grounds taken for review. It is noteworthy that the order of the Tribunal was passed after hearing the both sides. The O.A. was disposed of on merits after hearing the counsel for the parties at length. In view of the law settled by the Apex Court, if the plea or ground taken in the Review Application is accepted and the order is reviewed in favour of the applicant, it would amount to an order which can be passed in writ or appellate jurisdiction only. In the case of **Meera Bhanja (Smt) Vs. Nirmala Kumar Choudhary (Smt.) reported in (1995) 1 SCC 170** it has been held by the Hon'ble Supreme Court that "the Review petition can be entertained only on the ground of error apparent on the face of record and not on any other ground. Any error apparent on the face of record must be such an error which must strike one on mere looking at the record and would not require any long drawn process of reasoning on points where there may conceivably be two opinions. Re-appraisal of the entire evidence or error would amount to exercise of appellate jurisdiction which is not permissible" by way of review application. This is the spirit of order XLVII, Rule 1 of CPC as has been held in this judgment of Hon'ble Supreme Court.

4. In the case of **Parson Devi and Others Vs. Sumitri Devi and Others reported in (1997) 8 SCC -715**, the Hon'ble Supreme Court has held as under:-

"9. Under Order 47 Rule 1 CPC a judgment may be open to review inter alia if there is a mistake or an error apparent on the face of the record. An error which is not self evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of the record justifying the court to exercise its power review under Order 47 Rule 1 CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be "reheard and corrected". A review petition, it must be remembered has limited purpose and cannot be allowed to be "an appeal in disguise."

10. Considered in the light of this settled position we find that Sharma, J. clearly over-stepped the jurisdiction vested in the court under Order 47 Rule 1 CPC. The observation of Sharma, J. that "accordingly", the order in question is reviewed and it is held that the decree in question is reviewed and it is held that the decree in question was of composite nature wherein both mandatory and prohibitory injunction were provided" and as such the case was covered

J.Chandrase

by Article the scope of Order 47 Rule 1 CPC. There is a clear distinction between an erroneous decision and an error apparent on the face of the record. While the first can be corrected by the higher forum, the later only can be corrected by exercise of the review jurisdiction. While passing the impugned order, Sharma, J. found the order in Civil Revision dated 25.4.1989 as an erroneous decision, though without saying so in so many words. Indeed, while passing the impugned order Sharma, J. did record that there was a mistake or an error apparent on the face of the record which not of such a nature, "Which had to be detected by a long drawn process of reasons" and proceeded to set at naught the order of Gupta, J. However, mechanical use of statutorily sanctified phrases cannot detract from the real import of the order passed in exercise of the review jurisdiction. Recourse to review petition in the facts and circumstances of the case was not permissible. The aggrieved judgment debtors could have approached the higher forum through appropriate proceedings, to assail the order of Gupta, J. and get it set aside but it was not open to them to seek a "review of the order of petition. In this view of the matter, we are of the opinion that the impugned order of Sharma, J. cannot be sustained and accordingly accept this appeal and set aside the impugned order dated 6.3.1997."

5. The Review is not an appeal in disguised as held by Hon'ble Supreme Court in the case of J. N.Lily Thomas Vs. Union of India. The relevant portion reads as under:

"56. It follows, therefore, that the power of review can be exercised for correction of a mistake but not to substitute a view. Such powers can be exercised within the limits of the statute dealing with the exercise of power. The review cannot be treated like an appeal in disguise."

6. In view of the above, ^I ^{do not find any merit in the Review Application and the same is dismissed under circulation.}

OR
rejyadeep
clear, 18-5-15
-closed
19-5-15

Girish / -

J. Chandra
 (Ms. Jayati Chandra)
 Member -A